

(X)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.87/1999 in OA No.28/99

New Delhi, this 11th day of May, 1999

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Prof. Ved Prakash Malik
Flat No 2, Lady Hardinge Medical College
Campus, Gole Market
New Delhi

Petitioner

versus

1 Prof. Kusum Sehgal
Principal
Lady Hardinge Medical College
Gole Market, New Delhi

2 Shri Suresh Kumar
Accounts Officer
Lady Hardinge Medical College
Gole Market, New Delhi

Respondents

(By Shri D.S. Mehandru, Advocate)

ORDER

Hon'ble Shri S.P. Biswas

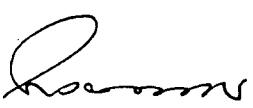
The petitioner, appearing in person, is before us with a contempt petition, which he has preferred in the form of an Original Application, seeking a variety of reliefs as well as interim relief which are not permissible in a contempt proceedings.

2. Applicant's OA No.28/99 was disposed of by an order dated 4.2.99 with a direction to the respondents to make all the payments due to him within a week on applicant's approaching the Accounts Section.

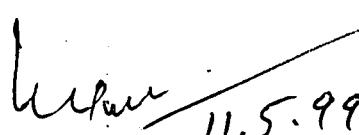
3. From the reply affidavit filed by the respondents we find substantial compliance inasmuch as salary upto 15.6.98 has been paid to the applicant. He also stands relieved from Delhi for

joining duty at JIPMER/Pondicherry. TA advance of Rs 16000 and Rs.71,680 towards transporation expenses have been sanctioned and that the applicant has been asked to collect the payment from the Accounts Section. Applicant's claim for salary from 16.6.98 onwards can be settled as per rules even after he joins duty at the new place of posting i.e. JIPMER/Pondicherry.

4. In view of the above position, we have no reason to further proceed with this CP and initiate proceedings against the respondents. The CP is accordingly dismissed. No costs.


S.P. Biswas

Member(A)


T.N. Bhat
Member(J)

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